

Remittance Advice

Attachment Proceeding No. 15097 & 15098 of 2025

Certificate No. 7052 of 2023

**The Principal Officer/Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 7052 of 2023 dated August 09, 2023, had directed attachment of Bank accounts of Shashank Tekriwal [Defaulter] PAN: ADGPT9294C in the matter of trading in Illiquid Stock Options on BSE against the total due of Rs. 5,21,000 (Rupees Five Lakh Twenty-One Thousand) along with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated August 09, 2023 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated December 18, 2025 has been issued to you.
3. Whereas the current liability/dues from the Defaulter as on date is an amount of **Rs. 6,66,000/- (Rupees Six Lakh Sixty-Six Thousand Only)**.
4. You are hereby directed to remit the amount to the extent of amount mentioned in para 3 above lying in the account of the Defaulter with your Bank and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to SEBI Recovery Proceeds Account with ICICI Bank having Virtual Account Code: SEBIRRDPE7052 (IFS Code: ICIC0000106) and intimate these remittance details by email to [rekhav@sebi.gov.in](mailto:rekhav@sebi.gov.in), [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in) and [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in) in the format given below:

|  |  |
|--|--|
| 1. Case Name and Recovery Certificate Number : |  |
| 2. Name of Payee :                             |  |
| 3. Date of Payment:                            |  |
| 4. Amount Paid :                               |  |
| 5. Transaction No. :                           |  |
| 6. Bank Details from which payment is made :   |  |

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues*

**“हम हिन्दी में पत्राचार का स्वागत करते हैं।”**

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किंदवई नगर, नई दिल्ली - 110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लाट सं. सी-4 'अ', जी-ब्लाक, बांद्रा कुला कॉम्प्लेक्स, बांद्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : [www.sebi.gov.in](http://www.sebi.gov.in)



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
**Securities and Exchange  
Board of India**

5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under sections 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 read with section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi this 21st day of January, 2026.

— Signed

**RECOVERY OFFICER**

राजन कुमार/Rajan Kumar  
क्षेत्रीय अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रायोगिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi

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